

ACT NO. XI OF 1915.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN
COUNCIL.

(Received the assent of the Governor General on the
22nd September, 1915.)

An Act to amend certain enactments and to
repeal an enactment.

WHEREAS it is expedient that certain formal
amendments should be made in the enactments
specified in the First Schedule ;

And whereas it is also expedient that the enact-
ment specified in the Second Schedule, which is un-
necessary, should be expressly and specifically repealed ;
It is hereby enacted as follows :

1. This Act may be called the Repealing and Short title.
Amending Act, 1915.

2. The enactments specified in the First Schedule Amendment
of certain
enactments.
are hereby amended to the extent and in the manner
mentioned in the fourth column thereof.

3. The enactment specified in the Second Schedule Repeal of
certain words
and figures in
Act VIII of
1915.
is hereby repealed to the extent mentioned in the
fourth column thereof. Savings.

4. This Act shall not affect the validity, invalidity,
effect or consequences of anything already done or
suffered, or any right, title, obligation or liability
already acquired, accrued, or incurred, or any remedy
or proceeding in respect thereof, or any release or dis-
charge of, or from, any debt, penalty, obligation,
liability, claim or demand, or any indemnity already
granted, or the proof of any past act or thing ;

nor shall this Act affect any principle or rule of
law, or established jurisdiction, form or course of
pleading,

pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, recognized or derived by, in or from any enactment hereby repealed.

THE FIRST SCHEDULE.

AMENDMENTS.

(See section 2.)

1	2	3	4
Year.	No.	Short title.	Amendments.
1867	XXV	The Press and Registration of Books Act, 1867.	In section 21, after the word "books" the words "or papers" shall be inserted.
1882	IV	The Transfer of Property Act, 1882.	In the last paragraph of section 59, and in clause (c) of section 69 of the said Act, for the words "and Akyab" and for the words "or Akyab," the words "Akyab and in any other town which the Governor General in Council may, by notification in the Gazette of India, specify in this behalf," and the words "Akyab or in any other town which the Governor General in Council may, by notification in the Gazette of India, specify in this behalf" shall be substituted, respectively.
1887	IX	The Provincial Small Cause Courts Act, 1887.	In section 8, sub-section (1), for the words "an Additional Judge" the words "Additional Judges" shall be substituted, and in sub-sections (2) and (3) of the same section, for the words "the Additional" the words "an Additional" shall be substituted, and in sub-section (4) of the same section, before the word "Additional" the word "senior" shall be inserted.

THE FIRST SCHEDULE—*concl'd.*

AMENDMENTS—*cont'd.*

(*See section 2*)—*cont'd.*

1	2	3	4
Year.	No.	Short title.	Amendments.
1911	III	The Criminal Tribes Act, 1911.	In section 10 for the word "direct" the word "issue" shall be substituted, and after the word "tribe" the words "either or both of the following directions, namely" shall be inserted, and the word "or" where that word occurs between clauses (a) and (b), shall be omitted.
1913	VII	The Indian Companies Act, 1913.	In section 246, after the word "company" where that word occurs for the last time in sub-section (1), the following shall be added:— "and shall make rules providing for all matters relating to the winding up of companies which, by this Act, are to be prescribed."

THE SECOND SCHEDULE.

REPEAL.

(*See section 3.*)

1	2	3	4
Year.	No.	Short title.	Extent of repeal.
1915	VIII	The Assam Labour and Emigration (Amendment) Act, 1915.	In the Schedule the words and figures "s. 174, clause (a)."